

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 3
(MP) CP(IB) 66 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Polysquare LLP

.....Applicant

V/s

Dash Paper Plast Pvt Ltd

.....Respondent

Order delivered on ..16/08/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant

: Dr. Kamlesh Vaidankar, Advocate

For the Respondent

: Mr. Konark Gupta, Advocate

ORDER

Learned Counsel for the Corporate Debtor appears and states that they have been recently appointed and seeks time to file reply. From record it is seen that on ^A21.01.2021, the Corporate Debtor ^{is} proceeded Ex-parte. Admittedly no application seeking setting aside the said order is filed. Neither any ^{other} application moved by the Corporate Debtor. ^A

List the matter for hearing on 25.08.2021. No further adjournment will be granted.

VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

vc

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)